

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2012 with I.A.No. 3/2012

Sub: Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

Date of hearing : 6.12.2012

Coram : Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Aarti Steels Limited, Cuttack

Respondents : Orissa State Load Despatch Centre , Bhubaneswar
GRIDCO Limited, Bhubaneswar
Indian Energy Exchange, New Delhi
National Load Despatch Centre, New Delhi

Parties present : Shri Rajiv Yadav, Advocate for the petitioner
Shri R.K.Mehta, Advocate for SLDC, Orissa
Shri Antaryami Upadhyay, Advocate for SLDC, Orissa
Shri R.B.Sharma, Advocate, GRIDCO

Record of Proceedings

Learned counsel for SLDC, Odisha submitted that the SLDC has granted No objection for open access to the petitioner for the period from 1.12.2012 to 31.12.2012 and placed on record a copy of the NOC. Learned counsel requested for two weeks time to file its response to written submission of petitioner.

2. The Commission directed the learned counsel for SLDC, Orissa to file its reply to written submission on affidavit on or before 24.12.2012, with an advance copy to the petitioner.

3. The petition shall be listed for hearing on 15.1.2013.

By order of the Commission
SD/-
(T. Rout)
Joint Chief (Law)